

MR. DEPUTY-SPEAKER : This was regarding some misunderstanding. That has been cleared.

12.51 HRS.

#### PAPERS LAID ON THE TABLE

##### LIGHTNING TRUNK CALLS

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a statement regarding introduction of Lightning Trunk Calls. [*Placed in Library. See No. LT-1967/68*]

##### ANNUAL REPORTS OF HINDUSTAN SHIPYARDS AND MOGUL LINE AND AUDITED ACCOUNTS

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : Sir, on behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table—

(1) A copy of the Annual Report of the Hindustan Shipyard Limited, Visakhapatnam for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1967, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT-1968/68*]

SHRI S. S. KOTHARI (Mandsaur) : Sir, I rise on a point of order under Rule 376, on the business before the House. The accounts of the public undertakings are presented to Parliament about a year after they are ready. The position is that the accounts of Hindustan Shipyard would be ready

by September. They should have come before the House in September 1967, or latest by December 1967. But the Accounts are being presented to this Honourable House in August 1968; that means about 8 months afterwards. These documents have been kept away from the House for such a long time.

Kindly therefore give a direction to Government that accounts of public undertakings must be presented within 6 months, latest within 9 months of the close of the year, as is done in the case of private sector companies.

SHRI RANGA (Srikakulam) : This is not the first time that this has happened. Observations have been made by the Speaker on this subject. May I request the Chair to advise the Minister of Parliamentary Affairs to circularise all the Ministries concerned with public undertakings to see that they do submit these audited accounts to the House in proper time ?

MR. DEPUTY-SPEAKER : The Minister has taken note of that.

##### DOCUMENTS RE: ORIENTAL GAS COMPANY (AMENDMENT) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table—

(1) A copy of the Oriental Gas Company (Amendment) Act, 1968 (President's Act No. 15 of 1968) published in Gazette of India dated the 7th May 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968;

(2) A statement showing reasons for delay in laying the above Act.

[*Placed in Library. See No. LT-1969/68*]